



E-Mail: ro.chittorgarh@gmail.com

01472-255077

Regional Office
Rajasthan State Pollution Control Board,
Near FCI, Godown, Chanderia, Chittorgarh
Pin:312021

No. RPCB/RO Chittorgarh /L-25/ 1421

Date: 25.09.19

Through Email-e-filing-Urgent

O.A. NO. -43/2019

The Deputy Registrar(Judicial),
Hon'ble NGT, Prinicpal Bench,
Faridkot House, Copernicus Marg,
New Delhi-110001
Email:- judicial-ngt@gov.in

Sub : Regarding submission of action taken report in compliance of Hon'ble N.G.T. order dated 23.04.2019 in O.A. No. 43/2019 titled as Muzzafar Hussain V/s State of Raj.

- Ref: 1. Hon'ble NGT's order sheet dated 23.04.19
2. RSPCB, Chittorgarh letter no. 1231-34 dated 09/08/2019 forwarded to Hon'ble N.G.T. regarding action taken report in compliance of Hon'ble N.G.T. order dated 23.04.2019 in O.A. No. 43/2019 titled as Muzzafar Hussain V/s State of Raj through e-filing on dated 09/08/2019.
3. RSPCB, Jaipur letter dated 20/08/2019 & 27/08/2019 regarding direction for deposition of Environmental Compensation.

Sir,

Apropos above, Point wise action taken report is submitted as under :-
Hon'ble NGT has passed order vide order sheet dated 23.04.2019 in O.A. No. 43/2019 titled as Muzzafar Hussain V/s State of Raj and directed to RSPCB, relevant interalia reproduced as follows :-

(Part-I)

"We find that ample powers are available under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/ or regulation of water, electricity or any other supply in connection with the functions

of the Rajasthan State Pollution Control Board (RSPCB). In fact, the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units.

to ensure the compliance of Hon'ble NGT s order dated 23.04.2019 detailed action taken report has been submitted through e-filing vide RSPCB email on dated 09/08/2019 . copy of same is enclosed and marked at Annexure-A In addition to this, compliance related to disconnection of electricity supply are enclosed at Annexure-A1 .

Further to ensure the compliance of the next context i.e. (Part-II) , as the Hon'ble NGT directed RSPCB relevant interalia reproduced as follows :-

“ The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so as to discourage violation of law.

Let the RSPCB take appropriate remedial action and furnish a further report to the Tribunal within two months.”

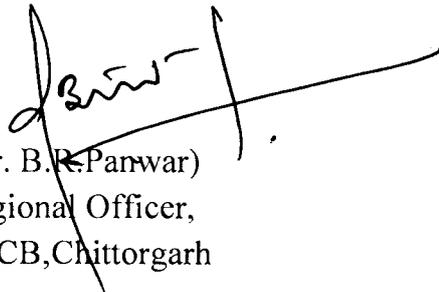
Compliance made :-

1. RSPCB, Jaipur has issued directions for depositing of Environmental Compensation vide letter dated 20/08/2019 & 27/08/2019 of following units/activity/process viz. M/s Sunder Cold water, M/s Bhavishya Ice factory Jaldhara, M/s Shree Charbhujia Sheetal Jal Dhara, M/s Himank Ice factory, Soni Water Suppliers, Lal Singh, Near Dhabai Brothers Shop, Abdul Kayum, Near Beral Chouhara, Rawatbhata, Radheshyam Gupta, Gupta Water Suppliers & Amba Lal Gurjar, Dhabai Brothers, Chittorgarh Road, Rawatbhata. . copy of same is enclosed and marked at Annexure-B

In view of above, present status in said OA No.43/2019 is being submitted for information and necessary action/perusal .

Regards,

Encl: As Above.


(Dr. B. R. Parwar)
Regional Officer,
RSPCB, Chittorgarh



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01472-255077

Regional Office
Rajasthan State Pollution Control Board,
Near FCI, Godown, Chanderia, Chittorgarh
Pin: 312021

No. RPCB/RO Chittorgarh /L-25/1231

Date: 09.08.19

(Through Email-e-filing-Urgent)

O.A. NO. -43/2019
Listed on 13.08.2019

The Deputy Registrar(Judicial),
Hon'ble NGT, Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi-110001
Email:- efiling.ngt@gmail.com

Sub : Regarding action taken report in compliance of Hon'ble N.G.T. order dated 23.04.2019 in O.A. No. 43/2019 titled as Muzzafar Hussain V/s State of Raj.

- Ref: 1. Hon'ble NGT's order sheet dated 23.04.19
2. RSPCB, Jaipur's direction(s) for closure of industry/activity/process under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 vide letter dated 05/07/2019, 01/08/2019 & 07/08/2019.
3. This office letter dated 05/07/2019 & 12/07/2019 to RSPCB, Jaipur regarding assessment and recovery of Environmental Compensation .
4. This office letter dated 16/07/2019, 02/08/2019 & 07/08/2019 addressed to AVVNL, Rawatbhata & Chittorgarh to ensure compliance of RSPCB, Jaipur letter(s) .
5. This office letter dated 02/08/2019 addressed to Executive Engineer, Public Health Engineering Department, Chittorgarh to ensure compliance of RSPCB, Jaipur letter(s) .

Sir,

Apropos Above, Point wise action taken report is submitted as under :-

1. Hon'ble NGT has passed an order vide order sheet dated 23.04.2019 in O.A. No. 43/2019 titled as Muzzafar Hussain V/s State of Raj. relevant interalia are reproduced as follows:-

Part –I

“We find that ample powers are available under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/ or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact, the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units.

2. To ensure the compliance of Hon’ble NGT’s order dated 23.04.19,RSPCB has issued direction of closures to these industry/process detailed as under :-

Sr. No	Name & address of Industry	Type of industry/process/activity	Action taken by RSPCB	Status of Compliance
1	M/s Sunder Cold water, Opposite dadi amma longe, Rawatbhata, District Chittorgarh (Rajasthan)	Mineral Water Plant	Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 against industry was issued by RSPCB,Jaipur vide letter dated 05/07/2019 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said industry. Further a letter dated 16.07.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata to ensure the compliance at the earliest.	AVVNL, Rawatbhata, District- Chittorgarh has disconnected the electric supply of said unit on dated 23.07.19 as intimated vide their office letter dated 07.08.19.
2	M/s Bhavishya Ice factory Jaldhara, Near Charbhujia Petrol Pump , Tehsil- Rawatbhata, District- Chittorgarh	Mineral Water Plant	Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 against industry was issued by RSPCB,Jaipur vide letter dated 05/07/2019 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said industry. Further a letter dated 16.07.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL	AVVNL, Rawatbhata, District- Chittorgarh has disconnected the electric supply of said unit on dated 23.07.19 as intimated vide their office letter dated 07.08.19.

			,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata to ensure the compliance at the earliest.	
3	M/s Shree Charbhujal Pannadhaya Building Near Temple, Rawatbhata, District- Chittorgarh.	Mineral Water Plant	Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 against industry was issued by RSPCB,Jaipur vide letter dated 05/07/2019 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said industry. Further a letter dated 16.07.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata to ensure the compliance at the earliest.	AVVNL, Rawatbhata, District- Chittorgarh has disconnected the electric supply of said unit on dated 23.07.19 as intimated vide their office letter dated 07.08.19.
4	M/s Himank Ice factory, Ward No. 3, Hammal Mohalla, Rawatbhata, District Chittorgarh.	Mineral Water Plant	Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 against industry was issued by RSPCB,Jaipur vide letter dated 07.08.19 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said industry. Further a letter dated 07.08.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata to ensure the compliance at the earliest.	Compliance report is awaited from AVVNL.
5	Soni Suppliers, Kota Rawatbhata, Tehsil:- Rawatbhata, District Chittorgarh.	Borewell/ Tubewell operator	Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 was issued against said activity/process by RSPCB, Jaipur vide letter dated 01/08/2019 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said	Compliance report is awaited from AVVNL/PHED.

			<p>activity/process as well as to XEN,PHED Chittorgarh to disconnect all the water supply connections existed in premises which are causing illegal operation of process.</p> <p>Further a letter dated 02.08.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata as well as XEN,PHED Chittorgarh to ensure the compliance at the earliest.</p>	
6	Lal Singh, Near Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil:- Rawatbhata, District Chittorgarh.	Borewell/ Tubewell operator	<p>Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 was issued against said activity/process by RSPCB, Jaipur vide letter dated 01/08/2019 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said activity/process as well as to XEN,PHED Chittorgarh to disconnect all the water supply connections existed in premises which are causing illegal operation of process.</p> <p>Further a letter dated 02.08.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata as well as XEN,PHED Chittorgarh to ensure the compliance at the earliest.</p>	Compliance report is awaited from AVVNL/PHED.
7	Abdul Kayum, Near Beral Chouhara, Rawatbhata, Tehsil:- Rawatbhata, District Chittorgarh.	Borewell/ Tubewell operator	<p>Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 was issued against said activity/process by RSPCB, Jaipur vide letter dated 01/08/2019 under endorsement</p>	Compliance report is awaited from AVVNL/PHED.

			<p>to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said activity/process as well as to XEN,PHED Chittorgarh to disconnect all the water supply connections existed in premises which are causing illegal operation of process.</p> <p>Further a letter dated 02.08.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata as well as XEN,PHED Chittorgarh to ensure the compliance at the earliest.</p>	
8	<p>Radheshyam Gupta, Gupta Water Suppliers, Rawat Mohalla, Rawatbhata, Tehsil:- Rawatbhata, District Chittorgarh.</p>	<p>Borewell/ Tubewell operator</p>	<p>Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 was issued against said activity/process by RSPCB, Jaipur vide letter dated 01/08/2019 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said activity/process as well as to XEN,PHED Chittorgarh to disconnect all the water supply connections existed in premises which are causing illegal operation of process.</p> <p>Further a letter dated 02.08.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata as well as XEN,PHED Chittorgarh to ensure the compliance at the earliest.</p>	<p>Compliance report is awaited from AVVNL/PHED.</p>
9	<p>Amba Lal Gurjar, Dhabai Brothers, Chittorgarh Road, Rawatbhata, Tehsil:-</p>	<p>Borewell/ Tubewell operator</p>	<p>Direction for closure under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 was issued</p>	<p>Compliance report is awaited from AVVNL/PHED.</p>

Rawatbhata, District Chittorgarh.		<p>against said activity/process by RSPCB, Jaipur vide letter dated 01/08/2019 under endorsement to XEN. (O & M) , AVVNL , Chittorgarh for disconnection of electricity supply of said activity/process as well as to XEN,PHED Chittorgarh to disconnect all the water supply connections existed in premises which are causing illegal operation of process.</p> <p>Further a letter dated 02.08.19 has also been issued vide RSPCB,Chittorgarh to XEN (O & M) , AVVNL ,Chittorgarh & AEN (O &M) , AVVNL, Rawatbhata as well as XEN,PHED Chittorgarh to ensure the compliance at the earliest.</p>	
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Copies of said letter(s) are enclosed and collectively marked as Annexure-A.

3. Further, the Hon'ble NGT also directed RSPCB vide order sheet dated 23.04.19 , relevant interalia reproduced as follows :-

(Part-II)

“ The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so as to discourage violation of law.

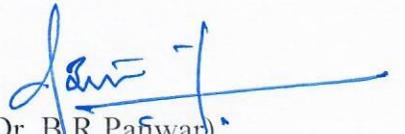
Let the RSPCB take appropriate remedial action and furnish a further report to the Tribunal within two months.”

To ensure the compliance of above said directions, letter has already been sent to RSPCB,Jaipur vide this office letter dated 05.07.19 and 12.07.19 for assessment and recovery of Environment Compensation from these units/activity/process viz. M/s Sunder Cold water, M/s Bhavishya Ice factory Jaldhara, M/s Shree Charbhujia Sheetal Jal Dhara, M/s Himank Ice factory, M/s Soni Water Suppliers, Shri Lal Singh, Near Dhabai Brothers Shop, Shri Abdul Kayum, Near Beral Chouhara, Rawatbhata, Shri Radheshyam Gupta, Gupta Water Suppliers & Shri Amba Lal Gurjar, Dhabai Brothers, Chittorgarh Road, Rawatbhata Presently matter is under examination at Head office . Copy of said letter(s) are enclosed and collectively marked as Annexure-B.

Therefore, action taken report in said OA No.43/2019 is being submitted for information necessary action and perusal.

Regards,

Encl: As Above.


(Dr. B.R.Pafwar)
Regional Officer,
RSPCB,Chittorgarh

Copy to following for information and necessary action.

1. The District Collector, Chittorgarh .
2. The Member Secretary, Rajasthan State Pollution Control Board, Jhalana Doongari, Jaipur
3. Incharge Legal Cell, Rajasthan State Pollution Control Board, Jhalana Doongari, Jaipur

Regional Officer,
RSPCB,Chittorgarh



Rajasthan State Pollution Control Board

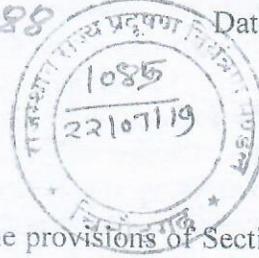
Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

REGD. A.D

F.14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/ 388

Date: 05/07/2019

M/s Sunder Cold Water,
Opposite Dadi AmmaLonge,
Tehsil-Rawatbhata, District-Chittorgarh



Subject: - Directions for closure of industry under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 16.04.2019. & OBH dated 14/06/2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas M/s Sunder Cold Water, (here in after referred as **Industry**) is operating a RO water Bottling plant at Opposite Dadi AmmaLonge, Tehsil-Rawatbhata, District-Chittorgarh. During the process industry discharges polluted water & withdraws groundwater illegally.
6. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012. ; Wassan Singh V/s State of Punjab and others, & it was enjoined upon all the industrial operation and process to close down their production activity which are operating without proper consent of the State Board.
7. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on January 16,2019 in the application no. 43 of 2019. ; Muzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan, & it was enjoined to take action against the illegal extraction of ground water in Rawatbhata, District Chittorgarh, Rajasthan by Water Mafia for commercial purpose.
8. And whereas the Industry was inspected jointly by Board Officials & Officials of Ground water Board on dated 10/04/2019 in compliance to Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 16/01/2019 and plant were found established and operational without obtaining Consent to establish & Consent to operate from the State Board & were found abstracting ground water.
9. And whereas Show notice for intended closure directions under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 16.04.2019. & also an OBH was issued vide letter dated 14/06/2019.

FOR NECESSARY ACTION PLEASE

R.O.

AEF / IES-1/M / ISO-1/R



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

- 21051
10. And whereas the Industry has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 16.04.2019 & also failed to submit reply of OBH issued vide letter dated 14/06/2019.
 11. whereas the industry is in operation without without prior consent of the State Board & with illegal extraction of ground water.
 12. And whereas above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.
 13. And whereas the State Board, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act and in the interest of prevention of perpetual offence being committed by the industry, the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your industrial plant forthwith.
- b) District Collector, Chittorgarh to ensure closure of the industry.
- c) XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the industry.
- d) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the industrial plant and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
4. Master file.

Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

REGD. A.D

F .14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/ 393

Date: 05/07/2019

M/s Bhavishya Ice factory Jaldhara,
Near Charbhujia Petrol Pump, Tehsil- Rawatbhata,
District- Chittorgarh



Subject: - Directions for closure of industry under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 16.04.2019. & OBH dated 14/06/2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas M/s Bhavishya Ice factory Jaldhara, (here in after referred as **Industry**) is operating a RO water Bottling plant at Near Charbhujia Petrol Pump, Tehsil- Rawatbhata, District- Chittorgarh. During the process industry discharges polluted water & withdraws groundwater illegally.
6. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012. ; Wassan Singh V/s State of Punjab and others, & it was enjoined upon all the industrial operation and process to close down their production activity which are operating without proper consent of the State Board.
7. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on January 16,2019 in the application no. 43 of 2019. ; Muzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan, & it was enjoined to take action against the illegal extraction of ground water in Rawatbhata, District Chittorgarh, Rajasthan by Water Mafia for commercial purpose.
8. And whereas the Industry was inspected jointly by Board Officials & Officials of Ground water Board on dated 10/04/2019 in compliance to Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 16/01/2019 and plant were found established and operational without obtaining Consent to establish & Consent to operate from the State Board & were found abstracting ground water.
9. And whereas Show notice for intended closure directions under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 16.04.2019. & also an OBH was issued vide letter dated 14/06/2019.

NECESSARY ACTION PLEASE

(Signature)
R.O.

AEE / JEE-1/II / JSO-1/II



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rspcb.nic.in

10. And whereas the Industry has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 16.04.2019 & also failed to submit reply of OBH issued vide letter dated 14/06/2019.
11. whereas the industry is in operation without without prior consent of the State Board & with illegal extraction of ground water.
12. And whereas above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.
13. And whereas the State Board, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act and in the interest of prevention of perpetual offence being committed by the industry, the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your industrial plant forthwith.
- b) District Collector, Chittorgarh to ensure closure of the industry.
- c) XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the industry.
- d) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the industrial plant and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

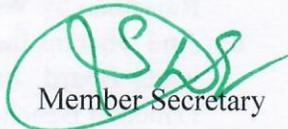
Yours sincerely,

-SD-

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
- ✓ 3. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
4. Master file.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

REGD. A.D

F .14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/ 383

Date: 05/07/2019

M/s Shree Charbhujia Sheetal Jal Dhara,
Pannadhaya School Building campus,
Near Charbhujia Temple, Tehsil-Rawatbhata,
District- Chittorgarh.



Subject: - Directions for closure of industry under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 16.04.2019. & OBH dated 14/06/2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas M/s Shree Charbhujia Sheetal Jal Dhara, (here in after referred as **Industry**) is operating a RO water Bottling plant at Pannadhaya School Building campus, Near Charbhujia Temple, Tehsil-Rawatbhata, District- Chittorgarh. During the process industry discharges polluted water & withdraws groundwater illegally.
6. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012. ; Wassan Singh V/s State of Punjab and others, & it was enjoined upon all the industrial operation and process to close down their production activity which are operating without proper consent of the State Board.
7. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on January 16,2019 in the application no. 43 of 2019. ; Muzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan, & it was enjoined to take action against the illegal extraction of ground water in Rawatbhata, District Chittorgarh, Rajasthan by Water Mafia for commercial purpose.
8. And whereas the Industry was inspected jointly by Board Officials & Officials of Ground water Board on dated 10/04/2019 in compliance to Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 16/01/2019 and plant were found established and operational without obtaining Consent to establish & Consent to operate from the State Board & were found abstracting ground water.
9. And whereas Show notice for intended closure directions under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 16.04.2019. & also an OBH was issued vide letter dated 14/06/2019.

NECESSARY ACTION PLEASE

R.O.

AEE / JEE-1/W / JSO-1/W



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

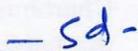
10. And whereas the Industry has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 16.04.2019 & also failed to submit reply of OBH issued vide letter dated 14/06/2019.
11. whereas the industry is in operation without without prior consent of the State Board & with illegal extraction of ground water.
12. And whereas above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.
13. And whereas the State Board, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act and in the interest of prevention of perpetual offence being committed by the industry, the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your industrial plant forthwith.
- b) District Collector, Chittorgarh to ensure closure of the industry.
- c) XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the industry.
- d) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the industrial plant and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
4. Master file.


Member Secretary



Rajasthan State Pollution Control Board

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REGD. A.D

F .14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/ 633

Date: 07/08/2019

M/s Himank Ice Factory & Jaldhara,
Ward no 03, Hammal Mohalla,
Rawatbhata, District- Chittorgarh.

Subject: - Directions for closure of industry under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 05.07.2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas M/s Himank Ice Factory & Jaldhara, (here in after referred as Industry) is operating a RO water Bottling plant at Ward no 03, Hammal Mohalla, Rawatbhata, District- Chittorgarh. During the process industry discharges polluted water & withdraws groundwater illegally.
6. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012. ; Wassan Singh V/s State of Punjab and others, & it was enjoined upon all the industrial operation and process to close down their production activity which are operating without prior consent of the State Board.
7. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on January 16,2019 in the application no. 43 of 2019. ; Muzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan, & it was enjoined to take action against the illegal extraction of ground water in Rawatbhata, District Chittorgarh, Rajasthan by Water Mafia for commercial purpose.
8. And whereas the Industry was inspected jointly by Board Officials & Officials of Ground water Board on dated 10/04/2019 in compliance to Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 16/01/2019 and plant were found established and operational without obtaining Consent to establish & Consent to operate from the State Board & were found abstracting ground water.
9. And whereas Show notice for intended refusal of Consent to establish & intended closure directions under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 05.07.2019.



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Rajasthan State Pollution Control Board

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10. And whereas the Industry has failed to submit adequate as well as evidence based reply of Show notice for intended closure directions issued by RO, Chittorgarh vide letter dated 05.07.2019.
11. And whereas the consent to establish application has been refused by RO, Chittorgarh vide letter dated 29/07/2019
12. And whereas the industry is in operation without prior consent of the State Board & with illegal extraction of ground water.
13. And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.
14. And whereas the State Board, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control pollution being caused by the industry, to stop non compliance of the provisions of the Water Act and in the interest of prevention of perpetual offence being committed by the industry, the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your industrial plant forthwith.
- b) District Collector, Chittorgarh to ensure closure of the industry.
- c) XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the industry.
- d) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the industrial plant and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

—sd—

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. XEN (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
4. Master file.


Member Secretary



Rajasthan State Pollution Control Board

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REGD. A.D

F.14/Tech. Complaint (22) Chittorgarh/RSPCB/MUID/ 595

Date: 01/08/2019

M/s Soni Water Suppliers,
Beral, Kota Road,
Rawatbhata, District- Chittorgarh.

Subject: - Directions for closure of activity/process under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 14/06/2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas M/s Soni Water Suppliers, (here in after referred as operator of activity/process) engaged in illegal abstraction of groundwater from Tubewell/Borewell at Beral, Kota Road, Rawatbhata, District-Chittorgarh.
5. And whereas in compliance of the Hon'ble National Green Tribunal, Principal Bench, Delhi order dated 16.01.2019 in the O.A. No. 43/2019 titled as Muzaffar Hussion, Ecosorz Foundation V/s State Of Rajasthan, Joint inspection was carried out on dated 10.04.2019 and during team inspection it was found that:-
 - a. Illegal abstraction of ground water was being done through borewell situated at Beral, Kota Road, Rawatbhata, District- Chittorgarh.
 - b. Operator of activity/process has failed to produce no objection certificate (NOC) /Permission for abstraction of ground water for commercial use issued by Central Ground Water Authority/any competent authority in this regard.
6. And whereas Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order sheet dated 23.04.2019 in the O.A. No.43/2019 matter titled as Muzaffar Hussaion, Ecosorz Foundation V/s State of Rajasthan, interalia reproduced as follows:-

"We find that ample powers are available under section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units. The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so us to discourage violation of law."
7. And whereas Show notice for intended closure of activity/ process including stoppage or regulation of the supply of electricity & illegal abstraction of groundwater under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 14.06.2019.



Rajasthan State Pollution Control Board

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8. And whereas the operator of activity/process has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 14.06.2019.
9. And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.
10. And whereas the State Board, in order to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in compliance of Hon'ble National Green Tribunal order dated 23.04.2019 in the O.A. No.43/2019 (referred here in before), the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your activity/ process of illegal abstraction of groundwater.
- b) District Collector, Chittorgarh to ensure closure of the activity/process of illegal abstraction of groundwater.
- c) Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the activity/process of illegal abstraction of groundwater.
- d) Executive Engineer, PHED, Chittorgarh shall disconnect all the water supply connections existing in the whole premises where the said illegal source established and all the connections which can possibly execute the operation of said illegal sources, to ensure the complete closure and non operation of illegal sources whether multiple connections issued by concerned authorities in favour of multiple entities but have existed in same premises and if directly /indirectly causes the operation of said illegal sources.
- e) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the activity/ process of illegal abstraction of groundwater and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

-sd-

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Executive Engineer, PHED, Chittorgarh to ensure compliance.
- ✓ 4. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
5. Master file.


Member Secretary



Rajasthan State Pollution Control Board

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REGD. A.D

F.14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/ 606

Date: 01/08/2019

M/s Lal Singh, Near Dhabai brothers Shop,
Chittorgarh Road Rawatbhata,
District-Chittorgarh.

Subject: - Directions for closure of activity/process under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 14.06.2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas M/s Lal Singh, (here in after referred as operator of activity/process) engaged in illegal abstraction of groundwater from Tubewell/Borewell Near Dhabai brothers Shop, Chittorgarh Road Rawatbhata, District-Chittorgarh.
5. And whereas in compliance of the Hon'ble National Green Tribunal, Principal Bench, Delhi order dated 16.01.2019 in the O.A. No. 43/2019 titled as Muzaffar Hussion, Ecosorz Foundation V/s State Of Rajasthan, Joint inspection was carried out on dated 10.04.2019 and during team inspection it was found that:-
 - a. Illegal abstraction of ground water was being done through borewell situated Near Dhabai brothers Shop, Chittorgarh Road Rawatbhata, District-Chittorgarh.
 - b. Operator of activity/process has failed to produce no objection certificate (NOC) /Permission for abstraction of ground water for commercial use issued by Central Ground Water Authority/any competent authority in this regard.
6. And whereas Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order sheet dated 23.04.2019 in the O.A. No.43/2019 matter titled as Muzaffar Hussaion, Ecosorz Foundation V/s State of Rajasthan, interalia reproduced as follows:-

"We find that ample powers are available under section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units. The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so us to discourage violation of law. "
7. And whereas Show notice for intended closure of activity/ process including stoppage or regulation of the supply of electricity & illegal abstraction of groundwater under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 14.06.2019.



Rajasthan State Pollution Control Board

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8. And whereas the operator of activity/process has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 14.06.2019.
9. And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.
10. And whereas the State Board, in order to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in compliance of Hon'ble National Green Tribunal order dated 23.04.2019 in the O.A. No.43/2019 (referred here in before), the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your activity/ process of illegal abstraction of groundwater.
- b) District Collector, Chittorgarh to ensure closure of the activity/process of illegal abstraction of groundwater.
- c) Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the activity/process of illegal abstraction of groundwater.
- d) Executive Engineer, PHED, Chittorgarh shall disconnect all the water supply connections existing in the whole premises where the said illegal source established and all the connections which can possibly execute the operation of said illegal sources, to ensure the complete closure and non operation of illegal sources whether multiple connections issued by concerned authorities in favour of multiple entities but have existed in same premises and if directly /indirectly causes the operation of said illegal sources.
- e) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the activity/ process of illegal abstraction of groundwater and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Executive Engineer, PHED, Chittorgarh to ensure compliance.
- ✓ 4. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
5. Master file.

Member Secretary



Rajasthan State Pollution Control Board

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REGD. A.D

F.14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/583

Date: 01/08/2019

M/s Abdul Kayum,
Near Beral Chouhara, Rawatbhata,
District- Chittorgarh.

Subject: - Directions for closure of activity/process under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 14.06.2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas M/s Abdul Kayum, (here in after referred as operator of activity/process) engaged in illegal abstraction of groundwater from Tubewell/Borewell Near Beral Chouhara, Rawatbhata, District- Chittorgarh.
5. And whereas in compliance of the Hon'ble National Green Tribunal, Principal Bench, Delhi order dated 16.01.2019 in the O.A. No. 43/2019 titled as Muzaffar Hussion, Ecosorz Foundation V/s State Of Rajasthan, Joint inspection was carried out on dated 10.04.2019 and during team inspection it was found that:-
 - a. Illegal abstraction of ground water was being done through borewell situated at Near Beral Chouhara, Rawatbhata, District- Chittorgarh.
 - b. Operator of activity/process has failed to produce no objection certificate (NOC) /Permission for abstraction of ground water for commercial use issued by Central Ground Water Authority/any competent authority in this regard.
6. And whereas Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order sheet dated 23.04.2019 in the O.A. No.43/2019 matter titled as Muzaffar Hussaion, Ecosorz Foundation V/s State of Rajasthan, interalia reproduced as follows:-

"We find that ample powers are available under section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units. The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so us to discourage violation of law."
7. And whereas Show notice for intended closure of activity/ process including stoppage or regulation of the supply of electricity & illegal abstraction of groundwater under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 14.06.2019.



Rajasthan State Pollution Control Board

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8. And whereas the operator of activity/process has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 14.06.2019.
9. And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.
10. And whereas the State Board, in order to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in compliance of Hon'ble National Green Tribunal order dated 23.04.2019 in the O.A. No.43/2019 (referred here in before), the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your activity/ process of illegal abstraction of groundwater.
- b) District Collector, Chittorgarh to ensure closure of the activity/process of illegal abstraction of groundwater.
- c) Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the activity/process of illegal abstraction of groundwater.
- d) Executive Engineer, PHED, Chittorgarh shall disconnect all the water supply connections existing in the whole premises where the said illegal source established and all the connections which can possibly execute the operation of said illegal sources, to ensure the complete closure and non operation of illegal sources whether multiple connections issued by concerned authorities in favour of multiple entities but have existed in same premises and if directly /indirectly causes the operation of said illegal sources.
- e) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the activity/ process of illegal abstraction of groundwater and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

-sd-

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Executive Engineer, PHED, Chittorgarh to ensure compliance.
- ✓ 4. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
5. Master file.


Member Secretary



Rajasthan State Pollution Control Board

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REGD. A D

F.14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/ 612

Date: 01/08/2019

M/s Amba Lal Gurjar,
Dhabai brothers, Chittorgarh Road
Rawatbhata, District-Chittorgarh

Subject: - Directions for closure of activity/process under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 14.06.2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas M/s Amba Lal Gurjar, (here in after referred as operator of activity/process) engaged in illegal abstraction of groundwater from Tubewell/Borewell at Dhabai brothers, Chittorgarh Road, Rawatbhata, District-Chittorgarh.
5. And whereas in compliance of the Hon'ble National Green Tribunal, Principal Bench, Delhi order dated 16.01.2019 in the O.A. No. 43/2019 titled as Muzaffar Hussion, Ecosorz Foundation V/s State Of Rajasthan, Joint inspection was carried out on dated 10.04.2019 and during team inspection it was found that:-
 - a. Illegal abstraction of ground water was being done through borewell situated at Dhabai brothers, Chittorgarh Road, Rawatbhata, District-Chittorgarh.
 - b. Operator of activity/process has failed to produce no objection certificate (NOC) /Permission for abstraction of ground water for commercial use issued by Central Ground Water Authority/any competent authority in this regard.
6. And whereas Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order sheet dated 23.04.2019 in the O.A. No.43/2019 matter titled as Muzaffar Hussaion, Ecosorz Foundation V/s State of Rajasthan, interalia reproduced as follows:-

"We find that ample powers are available under section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units. The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so us to discourage violation of law."
7. And whereas Show notice for intended closure of activity/ process including stoppage or regulation of the supply of electricity & illegal abstraction of groundwater under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 14.06.2019.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

8. And whereas the operator of activity/process has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 14.06.2019.
9. And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.
10. And whereas the State Board, in order to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in compliance of Hon'ble National Green Tribunal order dated 23.04.2019 in the O.A. No.43/2019 (referred here in before), the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your activity/ process of illegal abstraction of groundwater.
- b) District Collector, Chittorgarh to ensure closure of the activity/process of illegal abstraction of groundwater.
- c) Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the activity/process of illegal abstraction of groundwater.
- d) Executive Engineer, PHED, Chittorgarh shall disconnect all the water supply connections existing in the whole premises where the said illegal source established and all the connections which can possibly execute the operation of said illegal sources, to ensure the complete closure and non operation of illegal sources whether multiple connections issued by concerned authorities in favour of multiple entities but have existed in same premises and if directly /indirectly causes the operation of said illegal sources.
- e) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the activity/ process of illegal abstraction of groundwater and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Executive Engineer, PHED, Chittorgarh to ensure compliance.
- ✓ 4. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
5. Master file.

Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

REGD. A.D

F.14/Tech_ Complaint (22) Chittorgarh/RSPCB/MUID/589

Date: 01/08/2019

M/s Radheshyam Gupta,
Gupta Water Suppliers, Rawat Mohalla,
Rawatbhata, District- Chittorgarh.

Subject: - Directions for closure of activity/process under the provisions of Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Reference: - Show cause notice issued by RO, Chittorgarh vide letter dated 14/06/2019.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-
2. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution.
4. And whereas M/s Radheshyam Gupta, Gupta Water Suppliers (here in after referred as operator of activity/process) engaged in illegal abstraction of groundwater from Tubewell/Borewell at Rawat Mohalla, Rawatbhata, District- Chittorgarh.
5. And whereas in compliance of the Hon'ble National Green Tribunal, Principal Bench, Delhi order dated 16.01.2019 in the O.A. No. 43/2019 titled as Muzaffar Hussion, Ecosorz Foundation V/s State Of Rajasthan, Joint inspection was carried out on dated 10.04.2019 and during team inspection it was found that:-
 - a. Illegal abstraction of ground water was being done through borewell situated at Rawat Mohalla, Rawatbhata, District- Chittorgarh.
 - b. Operator of activity/process has failed to produce no objection certificate (NOC) /Permission for abstraction of ground water for commercial use issued by Central Ground Water Authority/any competent authority in this regard.
6. And whereas Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order sheet dated 23.04.2019 in the O.A. No.43/2019 matter titled as Muzaffar Hussaion, Ecosorz Foundation V/s State of Rajasthan, interalia reproduced as follows:-

"We find that ample powers are available under section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units. The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so us to discourage violation of law."
7. And whereas Show notice for intended closure of activity/ process including stoppage or regulation of the supply of electricity & illegal abstraction of groundwater under Section 33 (A) of the Water Act, 1974 was issued by Regional Office, Chittorgarh vide letter dated 14.06.2019.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159600 e-mail : member-secretary@rpcb.nic.in

8. And whereas the operator of activity/process has failed to submit any reply of Show notice for intended closure directions issued by RO vide letter dated 14.06.2019.
9. And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.
10. And whereas the State Board, in order to stop non compliance of the provisions of the Water Act, is competent to issue any directions under section 33(A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in compliance of Hon'ble National Green Tribunal order dated 23.04.2019 in the O.A. No.43/2019 (referred here in before), the Board in exercise of the powers conferred upon it under section 33(A) of the Water Act, issues following directions:-

- a) You are directed to close down your activity/ process of illegal abstraction of groundwater.
- b) District Collector, Chittorgarh to ensure closure of the activity/process of illegal abstraction of groundwater.
- c) Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh shall disconnect the electricity supply to the activity/process of illegal abstraction of groundwater.
- d) Executive Engineer, PHED, Chittorgarh shall disconnect all the water supply connections existing in the whole premises where the said illegal source established and all the connections which can possibly execute the operation of said illegal sources, to ensure the complete closure and non operation of illegal sources whether multiple connections issued by concerned authorities in favour of multiple entities but have existed in same premises and if directly /indirectly causes the operation of said illegal sources.
- e) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh is directed to seal the Diesel Generator Sets, if any and such other equipments so as to affect complete closure of the activity/ process of illegal abstraction of groundwater and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

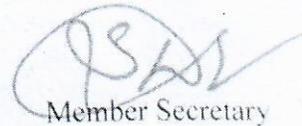
Yours sincerely,

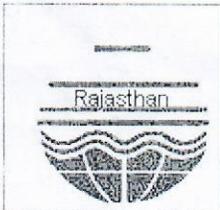
-sd-

(Shailaja Deval)
Member Secretary

Copy to following for information & necessary action:-

1. The Collector, Chittorgarh.
2. Supdt. Engineer (O & M), Ajmer Vidhyut Vitaran Nigam Limited, Chittorgarh to ensure compliance.
3. Executive Engineer, PHED, Chittorgarh to ensure compliance.
- ✓ 4. Regional Officer, Rajasthan State Pollution Control Board, Chittorgarh to ensure compliance.
5. Master file.


Member Secretary



Phone No. – 01472-255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiya 1, Chittorgarh

Email:-ro.chittorgarh@gmail.com

Registered post/email

No.: RPCB / RO Chittorgarh/ 964-66

Dated : 16.07.19

1. Executive Engineer (O & M)
Ajmer Vidhyut Vitran Nigam Limited
Chittorgarh
2. Assistant Engineer (O& M),
Ajmer Vidhyut Vitaran Nigam Limited,
Rawatbhata, District- Chittorgarh.

Sub: - Directions for closure of industry under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974) against the unit **M/s Sunder Cold Water, Behind Dadi Amma Louge, Rawatbhata, Tehsil- Rawatbhata District Chittorgarh.**

Ref: - State Pollution Control Boards Head office letter no. No.:- F14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/ 385-389dated 05/07/2019

Sir,

The State pollution Control Board has issued closure directions under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 against **M/s Sunder Cold Water, Behind Dadi Amma Louge, Rawatbhata, Tehsil- Rawatbhata District Chittorgarh** for non compliance of the provisions of the act vide State Pollution Control Boards Head office letter no. No. F14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/385-389 dated 05/07/2019 (copy enclosed) .

Copy of the directions has forwarded to your good self for ensuring compliance of the Boards directions i.e. **disconnect the electricity supply of the industry** . However , a copy of the directions is again being enclosed herewith for ready reference.

As such you are requested to immediately issue appropriate instruction to disconnect electricity supply presently available to the industry & submit compliance to aforesaid referred letter directly to The Member Secretary, Rajasthan State Pollution Control Board, 4, Institutional Area, Jhalana Doongari, Jaipur along with copy of this office.

Yours Sincerely

Enclosed!- As Above

(Rajeev Pareek)
Regional Officer

Copy to the following for information and necessary action please.-

- 1.Group Incharge (MUID), Rajasthan State Pollution Control Board, Jaipur

Regional Officer

2
16/7/19



Phone No. - 01472-255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiya 1, Chittorgarh

Email:-ro.chittorgarh@gmail.com

Registered post/email

No.: RPCB / RO Chittorgarh/967-69

Dated : 16.07.19

1. Executive Engineer (O & M)
Ajmer Vidhyut Vitran Nigam Limited
Chittorgarh
2. Assistant Engineer (O& M),
Ajmer Vidhyut Vitaran Nigam Limited,
Rawatbhata, District- Chittorgarh.

Sub: - Directions for closure of industry under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974) against the unit **M/s Bhavishya Ice factory Jaldhara, Near Charbhujia Petrol Pump, Rawatbhata, Tehsil- Rawatbhata, District- Chittorgarh.**

Ref: - State Pollution Control Boards Head office letter no. No.:- F14 Tech Complaint (22)
Chittorgarh /RSPCB/MUID/390-394 dated 05/07/2019

Sir,

The State pollution Control Board has issued closure directions under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 against **M/s Bhavishya Ice factory Jaldhara, Near Charbhujia Petrol Pump, Rawatbhata, Tehsil- Rawatbhata, District- Chittorgarh** for non compliance of the provisions of the act vide State Pollution Control Boards Head office letter no. No. F14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/390-394 dated 05/07/2019 (copy enclosed) .

Copy of the directions has forwarded to your good self for ensuring compliance of the Boards directions i.e. **disconnect the electricity supply of the industry** . However , a copy of the directions is again being enclosed herewith for ready reference.

As such you are requested to immediately issue appropriate instruction to disconnect electricity supply presently available to the industry & submit compliance to aforesaid referred letter directly to The Member Secretary, Rajasthan State Pollution Control Board, 4, Institutional Area, Jhalana Doongari, Jaipur along with copy of this office.

Enclosed :- As Above

Yours Sincerely

(Rajeev Pareek)
Regional Officer

Copy to the following for information and necessary action please.-

1. Group Incharge (MUID), Rajasthan State Pollution Control Board, Jaipur

Regional Officer

9 k 4h1
16/7/19



Phone No. – 01472-255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiya I, Chittorgarh

Email:-ro.chittorgarh@gmail.com

Registered post/email

No.: RPCB / RO Chittorgarh/L-25/ 970-72

Dated : 16.07.19

1. Executive Engineer (O & M)
Ajmer Vidhyut Vitran Nigam Limited
Chittorgarh
2. Assistant Engineer (O& M),
Ajmer Vidhyut Vitaran Nigam Limited,
Rawatbhata, District- Chittorgarh.

Sub: - Directions for closure of industry under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974) against the unit **M/s Shree Charbhujia Sheetal Jaldhara, Pannadhaya School Building Campus, Near Charbhujia Temple, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh .**

Ref: - State Pollution Control Boards Head office letter no. No.:- F14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/ 380-384dated 05/07/2019

Sir,

The State pollution Control Board has issued closure directions under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 against **M/s Shree Charbhujia Sheetal Jaldhara, Pannadhaya School Building Campus, Near Charbhujia Temple, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh** for non compliance of the provisions of the act vide State Pollution Control Boards Head office letter no. No. F14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/380-384 dated 05/07/2019 (copy enclosed) .

Copy of the directions has forwarded to your good self for ensuring compliance of the Boards directions i.e. **disconnect the electricity supply of the industry** . However , a copy of the directions is again being enclosed herewith for ready reference.

As such you are requested to immediately issue appropriate instruction to disconnect electricity supply presently available to the industry & submit compliance to aforesaid referred letter directly to The Member Secretary, Rajasthan State Pollution Control Board, 4, Institutional Area, Jhalana Doongari, Jaipur along with copy of this office.

Enclosed :- As Above

Yours Sincerely

(Rajeev Pareek)
Regional Officer

Copy to the following for information and necessary action please.-

- 1.Group Incharge (MUID), Rajasthan State Pollution Control Board, Jaipur

Regional Officer

2
16/7/19



Phone No. – 01472-255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiya 1, Chittorgarh

Email:-ro.chittorgarh@gmail.com

Registered post/email

No.: RPCB / RO Chittorgarh/L-25/ **1195-97**

Dated : **02.08.19**

1. Supdt. Engineer (O & M)
Ajmer Vidhyut Vitran Nigam Limited
Chittorgarh
2. Assistant Engineer (O& M),
Ajmer Vidhyut Vitaran Nigam Limited,
Rawatbhata, District- Chittorgarh.

Sub: - Directions for closure of activity/process under the provisions of section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 against the:-

1. **Soni Water Suppliers, Beral, Kota Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
2. **Lal Singh, Near Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
3. **Abdul Kayum, near Beral Chauraha, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
4. **Amba Lal Gurjar, Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
5. **Radheshyam Gupta, Gupta Water Suppliers, Rawat Mohalla, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**

Ref: - State Pollution Control Boards Head office letter no. respectively:

- (i) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 595 dated 01/08/2019.
- (ii) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 606 dated 01/08/2019.
- (iii) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 583 dated 01/08/2019.
- (iv) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 612 dated 01/08/2019.
- (v) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 589 dated 01/08/2019.

Sir,

The State pollution Control Board has issued closure directions for closure of activity/process under the provisions of section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974) against the follows:-

1. **Soni Water Suppliers, Beral, Kota Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
2. **Lal Singh, Near Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
3. **Abdul Kayum, near Beral Chauraha, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**



Phone No. – 01472-255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiya 1, Chittorgarh

Email:-ro.chittorgarh@gmail.com

4. **Amba Lal Gurjar, Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil-Rawatbhata, District Chittorgarh.**
5. **Radheshyam Gupta, Gupta Water Suppliers, Rawat Mohalla, Rawatbhata, Tehsil-Rawatbhata, District Chittorgarh.**

for non compliance of the provisions of the act vide State Pollution Control Boards Head office letters No. F14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/595/606/583/612/589 dated 01/08/2019 respectively (copy enclosed).

Copy of the directions has forwarded to your good self for ensuring compliance of the Boards directions i.e. **disconnect the electricity supply to the activity/process**. However, a copy of the directions is again being enclosed herewith for ready reference.

As such you are requested to immediately issue appropriate instruction to disconnect electricity supply presently available to the industry & submit compliance to aforesaid referred letter directly to The Member Secretary, Rajasthan State Pollution Control Board, 4, Institutional Area, Jhalana Doongari, Jaipur along with copy of this office.

Yours Sincerely


f (Dr. B.R. Panwar)
Regional Officer

Copy to the following for information and necessary action please.-

1. Group In-charge (MUID), Rajasthan State Pollution Control Board, Jaipur


f Regional Officer

g
h



Phone No. – 01472-255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiya I, Chittorgarh

Email:-ro.chittorgarh@gmail.com

Registered post/email

No.: RPCB / RO Chittorgarh/L-25/ **1193-94**

Dated : **02.08.19**

Executive Engineer
Public Health Engineering Department (PHED)
Chittorgarh

Sub: - Directions for closure of activity/process under the provisions of section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974) against the:-

1. **Soni Water Suppliers, Beral, Kota Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
2. **Lal Singh, Near Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
3. **Abdul Kayum, near Beral Chouraha, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
4. **Amba Lal Gurjar, Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
5. **Radheshyam Gupta, Gupta Water Suppliers, Rawat Mohalla, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**

Ref: - State Pollution Control Boards Head office letter no. respectively:

- (i) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 595 dated 01/08/2019.
- (ii) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 606 dated 01/08/2019.
- (iii) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 583 dated 01/08/2019.
- (iv) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 612 dated 01/08/2019.
- (v) Vide No.:- F14/Tech Complaint (22)Chittorgarh /RSPCB/MUID/ 589 dated 01/08/2019.

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The State pollution Control Board has issued closure directions for closure of activity/process under the provisions of section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974) against the follows:-

1. **Soni Water Suppliers, Beral, Kota Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
2. **Lal Singh, Near Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
3. **Abdul Kayum, near Beral Chauraha, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**
4. **Amba Lal Gurjar, Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh.**



Phone No. – 01472-255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiya I, Chittorgarh

Email:-ro.chittorgarh@gmail.com

5. Radheshyam Gupta, Gupta Water Suppliers, Rawat Mohalla, Rawatbhata, Tehsil-Rawatbhata, District Chittorgarh.

for non compliance of the provisions of the act vide State Pollution Control Boards Head office letter no. F14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/595/606/583/612/589 dated 01/08/2019 respectively (copy enclosed) .

Copy of the directions has forwarded to your good self for ensuring compliance of the Boards directions i.e. **disconnect all the water supply connections existing in the whole premises where the said illegal source established and all the connections which can possibly execute the operation of said illegal sources, to ensure the complete closure and non-operation of illegal sources, whether multiple connections issued by concerned authorities in favor of multiple entities but have existed in same premises and if directly/indirectly cause the operation of said illegal sources.** However, a copy of the directions is again being enclosed herewith for ready reference.

As such you are requested to immediately issue appropriate instruction to disconnect electricity supply presently available to the activity/process & submit compliance to aforesaid referred letter directly to The Member Secretary, Rajasthan State Pollution Control Board, 4, Institutional Area, Jhalana Doongari, Jaipur along with copy of this office.

Yours Sincerely

(Dr. B.R. Panwar)
Regional Officer

Copy to the following for information and necessary action please.-

1. Group In-charge (MUID), Rajasthan State Pollution Control Board, Jaipur

(Dr. B.R. Panwar)
Regional Officer

7.



Phone No. - 01472 255077

Regional office

Rajasthan State Pollution Control Board

Near FCI Godown, Chanderiyal, Chittorgarh

Email:-ro.chittorgarh@gmail.com

Registered post/email

No.: RPCB / RO Chittorgarh/CI-1068/ 1210-1212

Dated : 07/08/19

1. Executive Engineer (O & M)
Ajmer Vidhyut Vitran Nigam Limited
Chittorgarh
2. Assistant Engineer (O& M),
Ajmer Vidhyut Vitaran Nigam Limited,
Rawatbhata. District- Chittorgarh.

Sub: - Directions for closure of industry under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 against the unit **M/s Himank Ice Factory & Jaldhara, ward No. 3, Hammal Mohalla, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh .**

Ref: - State Pollution Control Boards Head office letter no. No.:- F.14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/ 633 dated 07/08/2019

Sir,

The State pollution Control Board has issued closure directions under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 against **M/s Himank Ice Factory & Jaldhara, ward No. 3, Hammal Mohalla, Rawatbhata, Tehsil- Rawatbhata, District Chittorgarh** for non compliance of the provisions of the act vide State Pollution Control Boards Head office letter no. No. F.14 Tech Complaint (22) Chittorgarh /RSPCB/MUID/633 dated 07/08/2019 (copy enclosed) .

Copy of the directions has forwarded to your good self for ensuring compliance of the Boards directions i.e. **disconnect the electricity supply of the industry** . However , a copy of the directions is again being enclosed herewith for ready reference.

As such you are requested to immediately issue appropriate instruction to disconnect electricity supply presently available to the industry & submit compliance to aforesaid referred letter directly to The Member Secretary, Rajasthan State Pollution Control Board, 4, Institutional Area, Jhalana Doongari, Jaipur along with copy of this office.

Yours Sincerely

f (Dr.B.R.Panwar)
Regional Officer

Copy to the following for information and necessary action please.-

1.Group Incharge (MUID), Rajasthan State Pollution Control Board, Jhalana Doongari, Jaipur

f Regional Officer

2

OFFICE OF THE ASSISTANT ENGINEER (20) A.V.V.N.L. RAWATBHATA

To

D. 700/7-8-19

Regional Officer

Rajasthan State Pollution Control Board

Chittorgarh

Sub:- Sending of Disconnection Orders.

Ref:- 1) Your office letter No. RPCB/RO/chittorgarh/965 dt 16⁷/₁₉

2) Your office letter No. RPCB/RO/chittorgarh/968 dt 16.7.19

3) Your office letter No. RPCB/RO/chittorgarh/2-25/971 dt 16.7.19

Sir

With reference to the above subject regarding

given direction to disconnect the supply of m/s Sundar

Cold water, Alc No. 0111-0061, m/s Bhavishya Ice factory

Temporary Alc No. 0306 and m/s Shree Charbhujasheetal

Jaldhara Temporary Alc No. 0316. For your kind

Persual.



Assistant Engineer (20) A.V.V.N.L.
RAWATBHATA

Considered 8/8/19
J.S.D. - I



पुस्तक सं. - A

3681 DCO

पृष्ठ सं. 98



अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय चित्तौड़गढ़

22/7/19

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम मैसर्स सुन्दर कोल्ड स्टोर्स

पता यादो अम्मा लाज के पास, चित्तौड़गढ़

सेवा क्र. खाता सं. 0111-0061/2000.

Order No- RPCB/RO Chittorgarh/965 dt/16.7.19

कनिष्ठ अभियन्ता () को पालनार्थ

Rajasthan State Pollution Control Board

अधि. अभि. / स. अभि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

प्रतिवेदन

- सर्विस (ऊपरी / भूमिगत) विच्छेदित
- मीटर उतारा / नहीं उतारा गया
- खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
7410538	Gema TN-2250		10-60 Amp.		3-φ		26810

मीटर आवक-जावक पंजिका पृष्ठ सं. दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं. पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं. दिनांक

श्री महेश्वर जैन के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 23/07/19 समय 05:00 कारण

शिवान

उपभोक्ता के हस्ताक्षर

हस्ताक्षर MPK2

पद JEN RBT

दर्ज किया गया .

पुस्तक सं. - A

DCO

पृष्ठ सं. 97



3681

अजमेर विद्युत वितरण निगम लिमिटेड 22/7/19

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय 2107178

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम श्री चारमुजा शीतल जलपारा पत्तावाध

पता अम्बूल गिल्लडा चारमुजा मंदिर के पास, शीतलभय

सेवा क्र. खाता सं. Temp. Order No. RPCB/ROCHITURGACH/2-25/97/416719

कनिष्ठ अभियन्ता (U) को पालनार्थ

Rajasthan State Pollution

अधि. अभि. / स. अभि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

Control Board.

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
2227178	AVON		10-60 Amp.		3-0		12018

मीटर आवक-जावक पंजिका पृष्ठ सं. दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं. पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं. दिनांक

श्री ग.रा.सी. व.ज.ल.ा. JEN के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 23/07/2019 समय 05:50 Pm. कारण

उपभोक्ता के हस्ताक्षर

हस्ताक्षर

पद JEN RBT.

दर्ज किया गया :

1. हस्ताक्षर मीटर रीडर ह. खाता लिपिक



अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय राजस्थान

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम श्री राजेश भावराज आशुतोष चव्हाण, जलपान

पता राजपुरा पेशवा पन्थ के पास

सेवा क्र. खाता सं. Temporary

कनिष्ठ अभियन्ता (U) को पालनार्थ R PCB/MUID/390-394 dt 5.7.19

From Member Secretary.

Rajasthan State Pollution Control Board अधि. अधि. / स. अधि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

Board

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
18618705	L		10-60 Amp		3-φ		12881 KWH

मीटर आवक-जावक पंजिका पृष्ठ सं. दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं. पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं. दिनांक

श्री राजेश भावराज चव्हाण के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 23/07/2019 समय 05:30 pm कारण

उपभोक्ता के हस्ताक्षर

हस्ताक्षर [Signature]

पद J.P.N. R.B.T.

दर्ज किया गया :

1. हस्ताक्षर मीटर मीटर

2. हस्ताक्षर विद्युत

REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Near F.C.I. Godown, Chanderia, Chittorgarh

Email :- rorpcb.chittorgarh@gmail.com

RPCB/RO CTG/L-25/ 724-26

Date : 05.07.19

Registered Post

The SEE & Group In charge (Environmental Compensation & Damage Retrieval),
Rajasthan State Pollution Control Board,
4, Institutional Area, Jhalana Doongari,
Jaipur-302004.

Sub: - For Assessment and Recovery of Environmental Compensation in the original application no. 43/2019 at Hon'ble National Green Tribunal, Principal Bench, New Delhi titled as "Muzzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan".

- Ref:- 1. Hon'ble NGT, Principal Bench, New Delhi order dated 16.01.2019 in the O.A. no. 43/2019 titled as "Muzzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan".
2. Office of District collector, Chittorgarh letter no. 113 dated 04/02/2019.
3. Joint Inspection report dated 10/04/2010.
4. Hon'ble NGT, Principal Bench, New Delhi order dated 23.04.2019 in the O.A. no. 43/2019 matter titled as Muzzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan.
5. This office letter no. 717-719 dated 05.07.2019 (MUID, RSPCB HO for confirmation of closure direction)

Sir,

Apropos above, it is submitted that Hon'ble NGT has passed an order dated 23.04.2019 in O.A. no. 43/2019 and directed to RSPCB, relevant interalia reproduced as follows:-

(Part-I)

"We find that ample powers are available under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/ or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact, the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units.

To ensure the compliance of Hon'ble NGT's aforesaid order, a letter has already been sent to MUID Cell, RSPCB, Jaipur for confirmation of closure direction vide this office letter dated 717-719 dated 05.07.19 (for Part-I). Copy of said letter alongwith all the annexures is enclosed and marked as Annexure-A.

Further, in the next context i.e. *(Part-II)*, as the Hon'ble NGT's directed RSPCB relevant interalia reproduced as follows:-

(Part-II)

The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so as to discourage violation of law. Let the RSPCB take appropriate remedial action and furnish a further report to the Tribunal within two months."

List for further consideration on 13.08.2019

In view of above, it is submitted that environmental compensation in said matter may be considered and same be assessed at the level of Head Office followed by the issuance of respective order for recovery of the same.

Details of these units (RO Water Bottling Plant) is mentioned as under:-

S.No.	Name and Address of RO Water Bottling Plant	Date of issuance of SCNs	Status of Reply/ Consent application	Type of Unit	Date of Commencement* and Capacity of Plant
1.	M/s Sunder Cold Water, Opposite Dadi AmmaLonge, Rawatbhata, Tehsil-Rawatbhata, District-Chittorgarh.	16.04.19	Reply not received so far.	Mineralized Water (Green Category, S.No. -37)	Details not available
2.	M/s Shree Charbhuj Sheetal Jal Dhara, Pannadhaya School Building campus, Near Charbhuj Temple, Rawatbhata, Tehsil-Rawatbhata District-Chittorgarh.	16.04.19	Reply not received so far.	Mineralized Water (Green Category, S.No. -37)	Details not available
3.	M/s Bhavishya Ice factory Jaldhara, Near Charbhuj Petrol Pump, Rawatbhata, Tehsil- Rawatbhata, District-Chittorgarh.	16.04.19	Reply not received so far.	Mineralized Water (Green Category, S.No. -37)	Details not available
4.	M/s Himank Ice Factory and Jaldhara, Hammal Mohhalla, Rawatbhata, Tehsil-Rawatbhata, District-Chittorgarh.	16.04.19	Unit has applied for acknowledgement (Mineral Water Plant -1 KL/Hr) to establish under Water Act, 1974 vide online application dated 20.06.19 under unit ID-100020. A show cause notice for intended refusal alongwith intended direction of closure is issued for the deficiencies observed in consent application and non submission of legal permission related to valid	Mineralized Water (Green Category, S.No. -37)	Date of Commencement- 14.01.2014 as per Udyog adhaar dated 29.06.16 and Capacity of RO Plant -1000LPH

		source of water.		
--	--	------------------	--	--

Note: *Letter is being issued to GM,DIC (For Registration of unit), CMHO,Chittorgarh (For Issuance of License under food and safety) and Assistant Engineer,AVVNL (For issuance of electric connection), related to provide details of any registration of aforesaid units if any available at their end.

Submitted for information and necessary action.

Encl: As Above.

Yours sincerely
(Signature)
(Rajeev Pareek)
Regional Officer,
SPCB,Chittorgarh

Copy to following for information and necessary action.

1. Sr. PA to MS,RSPCB,Jaipur
2. EE& Group Incharge (MUID) with request to provide details submitted vide this office in aforesaid matter if any required.

(Signature) o/c
Regional Officer,
RSPCB,Chittorgarh



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

Near F.C.I. Godown, Chanderia, Chittorgarh

Email :- rorpcb.chittorgarh@gmail.com

RPCB/RO CTG/L-25/ 858-860

Date : 12/07/2019

Registered Post

The SEE & Group In charge (Environmental Compensation & Damage Retrieval),
 Rajasthan State Pollution Control Board,
 4, Institutional Area, Jhalana Doongari,
 Jaipur-302004.

Sub: - For Assessment and Recovery of Environmental Compensation in the original application no. 43/2019 at Hon'ble National Green Tribunal, Principal Bench, New Delhi titled as "Muzzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan".

- Ref:- 1. Hon'ble NGT, Principal Bench, New Delhi order dated 16.01.2019 in the O.A. no. 43/2019 titled as "Muzzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan".
 2. Office of District collector, Chittorgarh letter no. 113 dated 04/02/2019.
 3. Joint Inspection report dated 10/04/2019.
 4. Hon'ble NGT, Principal Bench, New Delhi order dated 23.04.2019 in the O.A. no. 43/2019 matter titled as Muzzaffar Hussain, Ecosorz Foundation V/s State of Rajasthan.
 5. This office letter no. 855-857 dated 12.07.19 (MUID, RSPCB HO for confirmation of closure direction)

Sir,

Apropos above, it is submitted that Hon'ble NGT has passed an order dated 23.04.2019 in O.A. no. 43/2019 and directed to RSPCB, relevant interalia reproduced as follows:-

(Part-I)

"We find that ample powers are available under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 with the State Pollution Control Board to issue any direction, including closure of process, stoppage of/ or regulation of water, electricity or any other supply in connection with the functions of the Rajasthan State Pollution Control Board (RSPCB). In fact, the RSPCB has itself issued notice under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to some of the units.

To ensure the compliance of Hon'ble NGT's aforesaid order, a letter has already been sent to MUID Cell, RSPCB, Jaipur for confirmation of closure direction vide this office letter dated 855-857 dated 12/07/2019 (for Part-I). Copy of said letter alongwith all the annexures is enclosed and marked as Annexure-A.

Further, in the next context i.e. (Part-II), as the Hon'ble NGT's directed RSPCB relevant interalia reproduced as follows:-

(Part-II)

The RSPCB also needs to take action to recover compensation necessary for restoration of the environment so that illegal ground water extraction is effectively checked and illegal activity does not remain a profitable activity. The compensation to be recovered must be adequate to restore the environment as well as deterrent so as to discourage violation of law. Let the RSPCB take appropriate remedial action and furnish a further report to the Tribunal within two months."

List for further consideration on 13.08.2019

In view of above, it is submitted that environmental compensation in said matter may be considered and same be assessed at the level of Head Office followed by the issuance of respective order for recovery of the same.

Details of the operators of tube wells /borewells ,engaged in illegal abstraction of ground water without prior permission /NOC from competent authority in this regard as identified during joint inspection is mentioned as under:-

S.No.	Name and Address of operators of tube wells /borewells as identified during joint inspection	Date of issuance of SCNs	Status of Reply/ Consent application	Type of Unit	Date of Commencement* and Capacity of Plant Details not available
1.	Shri Amba Lal Gurjar, DhabaiBrothers, Chittorgarh Road, Rawatbhata, District-Chittorgarh.	14.06.19	Reply not received so far.	Establishment/ operation of Tube Well/Bore Well is not categorized in RSPCB prevailing office order dated 08.05.18 related to categorization of industries.	Details not available
2.	Shri Lal Singh, Near Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, District-Chittorgarh.	14.06.19	Reply not received so far.		Details not available
3.	Shri Abdul Kayum, Near Beral Chouhara, Rawatbhata , District -Chittorgarh.	14.06.19	Reply not received so far.		Details not available
4.	Soni Water Suppliers, Beral, Kota Road, Rawatbhata, District- Chittorgarh.	14.06.19	Reply not received so far.		Details not available
5.	Shri Radheshyam Gupta, Gupta Water Suppliers, RawatMohalla, Rawatbhata, District- Chittorgarh.	14.06.19	Reply not received so far.		Details not available

Note: *A letter dated 14.06.19 has been issued to Assistant Engineer,AVVNL,rawatbhata,Chittorgarh to provide details of issuance of electric connection,meter no. related details pertaining to these tubewell/borewell operators if any available at their end. Reply in this regard is still awaited.

Submitted for information and necessary action.

Encl: As Above.

Yours sincerely
(Rajeev/Pareek)
Regional Officer,
SPCB,Chittorgarh

Copy to following for information and necessary action.

1. Sr. PA to MS,RSPCB,Jaipur
2. EE& Group Incharge (MUID) with request to provide details submitted vide this office in aforesaid matter if any required by EC&DR Cell,RSPCB,Jaipur.

Regional Officer,
RSPCB,Chittorgarh

2



RO Chittorgarh <ro.chittorgarh@gmail.com>

DCO ORDERS RAWATBHATA

1 message

AEN(O&M) Rawatbhata <udp.aen.39@gmail.com>

Thu, Sep 26, 2019 at 11:53 AM

To: ro.chittorgarh@gmail.com

KINDLY FIND ENCLOSED HERewith THE DISCONNECTION ORDERS OF CONNECTIONS DISCONNECTED AS PER DIRECTIONS GIVEN IN YOUR V LETTERS

--

PFA
THANSK & REGARDS,
B.L. MEGHWAL
9413391923
AEN (O&M) AVVNL, RAWATBHATA
SDO CODE 1304150
CIRCLE- CHITTORGARH

 **RAJ POLLU BOARD.pdf**
3950K



अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय

21/07/19

227/19

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम

श्री राजीव भाविका आर्य, जलपारा

पता

राजपुरा पेट्रोल पम्प के पास

सेवा क्र.

खाता सं.

Temperary

कनिष्ठ अभियन्ता (U)

को पालनार्थ

R PCB/MO/10/390-394 dt 5.7.19

From Member Secretary

Rajasthan State Pollution Control Board

अधि. अभि. / स. अभि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

Board

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित
2. मीटर उतारा / नहीं उतारा गया
- खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
18618705	L		10-60 Amp		3-φ		12881 KWH

मीटर आवक-जावक पंजिका पृष्ठ सं.

दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं.

पर इन्द्राज किया गया।

सील नंं मीटर सीलिंग रिकॉर्ड का मद संं.

दिनांक

श्री राजीव भाविका आर्य के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक

समय

05:30 pm

कारण

23/07/2019

हस्ताक्षर

RJB

उपभोक्ता के हस्ताक्षर

पद

JEN. RBT.

दर्ज किया गया :

1. हस्ताक्षर मीटर रीडर

ह. खाता लिपिक

पुस्तक सं. - A

3681

Dco

पृष्ठ सं. 98



अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय रातमाह

22/7/19

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम

मैसर्स सुंदर कोल्ड स्टोर

पता

राधा अम्मा लाल कपूर, रातमाह

सेवा क्र.

खाता सं.

0111-0061/2000

Order No RPCB/RO Chitrosgadi/965 dt-16-7-19

कनिष्ठ अभियन्ता () को पालनार्थ

Rajasthan state pollution
Control Board

अधि. अभि. / स. अभि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
7410538	Genus TN-2250		10-60 Amp.		3-φ		26810

मीटर आवक-जावक पंजिका पृष्ठ सं.

दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं.

पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं.

दिनांक

श्री महेश्वर जैन के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 23/07/19 समय 05:00 कारण

शिवान

उपभोक्ता के हस्ताक्षर

हस्ताक्षर

पद

MRB
JENRBT

दर्ज किया गया :

1. हस्ताक्षर मीटर रीडर

ह. खाता लिपिक



अजमेर विद्युत वितरण निगम लिमिटेड 227/19

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय

2101125

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम

श्री चारमुपा शीतल जलधारा पत्रावाध

पता

स्मूल् किल्लिंग चारमुपा मंदिर के पास, शीतलवाध

सेवा क्र.

खाता सं.

Temp.

Order No. R PCB / RO Chitwan / 2-25/97 / dt/6.7.19
कनिष्ठ अभियन्ता (U) को पालनार्थ

Rajasthan State Pollution

अधि. अभि. / स. अभि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

Control Board.

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
2227178	AVON		10-60 Amp.			3-0	12018

मीटर आवक-जावक पंजिका पृष्ठ सं

दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं.

पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं.

दिनांक

श्री ... मरानी (JEN) के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 23/07/2019 समय 05:30 Pm. कारण

उपभोक्ता के हस्ताक्षर

हस्ताक्षर

पद

JEN RBT.

दर्ज किया गया :

1. हस्ताक्षर मीटर रीडर ह. खाता लिपिक



DCO
अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय

शिवतारा

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

88
19

उपभोक्ता का नाम

श्री गुणेश / श्री दिनेश पाटेल आइस प्रैक्टिसी

पता

एम्बाला का मोदवाला शिवतारा

सेवा क्र.

खाता सं.

1546-0175/5000

Order No RPCB/RO Chittorgarh/CI/1068/1210-1212

कनिष्ठ अभियन्ता (U) को पालनार्थ

dt 7-8-19 from Member Secretary

Raj. State Pollution Control Board/अधि. अभि. / स. अभि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

प्रतिवेदन

- सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
- खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
7411238	W&M		10-60		3φ	ed	41719 41719

मीटर आवक-जावक पंजिका पृष्ठ सं.

दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं. पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं. दिनांक

श्री महवीर देवजी (JEN) के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 09 अगस्त 19 समय 04:30 pm कारण

हस्ताक्षर [Signature]

उपभोक्ता के हस्ताक्षर

पद JEN / JEM
AVNL, RBT

दर्ज किया गया :

- हस्ताक्षर मीटर रीडर ह. खाता लिपिक

पुस्तक सं. - 12287

DCC

पृष्ठ सं. 77



अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाउस, हाथी भाटा, अजमेर)
कार्यालय शांतभाटा

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम

श्री किरान / जगदीश चंद / शोभा वाटर शाला

पता

कोटा रोड, शांतभाटा

सेवा क्र.

खाता सं.

2305-0104/2020

Order No-RPCB/MUID/595 dt-1-8-19 from member

कनिष्ठ अभियन्ता () को पालनार्थ

Secretary Rajasthan State
Pollution Control Board

अधि. अभि. / स. अभि. / सर.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
<u>32127561</u>	<u>MPL</u>		<u>5-30 Amp</u>	<u>230 V</u>	<u>1-φ</u>		<u>14067</u>

मीटर आवक-जावक पंजिका पृष्ठ सं.

दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं. पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं. दिनांक

श्री मधुनी देवदार (JEN) के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 10 अगस्त 2019 समय 02:45 Pm कारण

उपभोक्ता के हस्ताक्षर

हस्ताक्षर JEN

पद JEN (O&M)

AUVNL RBT

दर्ज किया गया :

1. हस्ताक्षर मीटर रीडर ह. खाता लिपिक



12 अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय

2100312

88/19

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम

श्री लालसिंह, वार्ड नं. 1, कोटा तारियर

पता

2100312

सेवा क्र.

खाता सं.

2306-0380/2000XA

Order No. RPEB/Rochitorgah/2-25/1195-97dk.

कनिष्ठ अभियन्ता (U) को पालनार्थ

02-8-19 from Member Secretary

Raj state Pollution Board अधि. अभि. / स. अभि. / सरा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें ।

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
16554655	HE		5-30 AMP	230	1-Φ		88 BA

मीटर आवक-जावक पंजिका पृष्ठ सं.....

दिनांक.....

सम्बद्ध भार पंजिका के पृष्ठ सं..... पर इन्द्राज किया गया ।

सील नं..... मीटर सीलिंग रिकॉर्ड का मद सं..... दिनांक.....

श्री महावीर (JEN) के द्वारा विद्युत सम्बन्ध विच्छेद किया गया ।

दिनांक 10 अगस्त 2019 समय 03:01 PM कारण.....

उपभोक्ता के हस्ताक्षर

हस्ताक्षर

पद JEN (OPM)

दर्ज किया गया :

AVN L RBT.

1. हस्ताक्षर मीटर रीडर..... ह. खाता लिपिक.....

पुस्तक सं. - A 2287

DCO

पृष्ठ सं. 79



अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुस्तक सं. 2287, पृष्ठ सं. 79, अजमेर)

कार्यालय

210011A

88
9

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

उपभोक्ता का नाम

श्री अब्दुल कयूम / अकबर अली

पता

वडा नं. 1 नहर के पास 210011A

सेवा क्र.

खाता सं.

2306-0503/2000XA

Orderno RSPCB/NUID/583 dt-1-8-19 from Member

कनिष्ठ अधियन्ता (U) को यालनाथ

Secesday Rajasthan State Pollution

Control Board.

अधि. अधि. / स. अधि. म.प.प.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	रम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
1314127	Genus		5-30 Am	230	1-φ		33535

मीटर आवक-जावक पंजिका पृष्ठ सं.

दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं.

पर इन्द्राज किया गया।

सील नं.

मीटर सीलिंग रिकॉर्ड का मद सं.

दिनांक

श्री महारी (JEN) के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक

10 अगस्त 2019

समय

03:00 PM

कारण

उपभोक्ता के हस्ताक्षर

उपभोक्ता के हस्ताक्षर

हस्ताक्षर

M. P. P.

पद

JEN (R&M)

AVNL RBT

दर्ज किया गया :

1. हस्ताक्षर मीटर रीडर

ह. खाता लिपिक



अजमेर विद्युत वितरण निगम लिमिटेड

(पंजीकृत कार्यालय : पुराना पावर हाऊस, हाथी भाटा, अजमेर)

कार्यालय

राजस्थान

88

अस्थाई / स्थाई विद्युत सम्बन्ध विच्छेद आदेश

13

उपभोक्ता का नाम

श्री राजेश्वर गुप्ता / गुप्ता वरिष्ठ अधिकारी

पता

राजस्थान राजस्थान

सेवा क्र.

खाता सं.

2301-0030/2600

Order No RSPCB/MUID/589 dt-1-8-19 from Member

कनिष्ठ अभियन्ता () को पालनार्थ

Secretary - Raj-state Pollution

Control Board

अधि. अभि. / स. अभि. / स.रा.अ.

उपभोक्ता का विद्युत सम्बन्ध (अस्थाई / स्थाई) विच्छेद कर निम्नानुसार प्रतिवेदन प्रस्तुत करें।

प्रतिवेदन

1. सर्विस (ऊपरी / भूमिगत) विच्छेदित 2. मीटर उतारा / नहीं उतारा गया
2. खम्बे / फ्यूज से सम्बन्ध विच्छेदित

मीटर / मीटरों का विवरण

मीटर नं.	मेक	कॉस्टेंट	एम्पीयर	वोल्ट्स	फेज	फ्यूज	मीटर पठन
54B2294	Genus		10-60 Amp.	440 Volts	3-Φ		98127

मीटर आवक-जावक पंजिका पृष्ठ सं.

दिनांक

सम्बद्ध भार पंजिका के पृष्ठ सं. पर इन्द्राज किया गया।

सील नं. मीटर सीलिंग रिकॉर्ड का मद सं. दिनांक

श्री महानिरीक्षक (JEN) के द्वारा विद्युत सम्बन्ध विच्छेद किया गया।

दिनांक 10 अगस्त 2019 समय 12:18 PM कारण

हस्ताक्षर ...

पद ... JEN (DQM)

AVINL RBT.

उपभोक्ता के हस्ताक्षर

दर्ज किया गया :

1. हस्ताक्षर मीटर रीडर ह. खाता लिपिक



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

Office Order

F- (E-Comp- 01) RPCB/ECC/ 1 to 1/5

Date: 20.08.2019

Sub: Directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas the establishment/ entity (hereinafter referred to as the industry), whose name appears under column 2 in the list enclosed at Annexure-1 is engaged in operating an industrial plant / operation / process at the place mentioned under column 3 against its name in the list enclosed at Annexure-1 and during the process the industry discharges water and/ or air pollutants.
5. And whereas the industry has been reported to have violated the provisions of the Air Act and/ or Water Act in the manner stated under column 4 against its name in the enclosed list at Annexure-1.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court in various orders and Hon'ble NGT.
10. And whereas the Board has estimated the amount of interim environmental compensation to be levied on the industry as mentioned under column 5 against its name in the list enclosed at Annexure-1 on the basis of Polluter Pays Principle.
11. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts, hereby directs the industry to deposit the amount mentioned under column 5 against its name in the list enclosed at Annexure-1 as Environmental Compensation on the basis of 'Polluter Pays Principle' within 45 days of receipt of this notice. The Environmental Compensation may be deposited through a demand draft drawn in favour of the Member Secretary, Rajasthan State Pollution Control Board, Jaipur.

Please be informed that in case of failure to deposit the Environmental Compensation the industry will be liable for following actions:-



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

- i. Consent to establish and/ or consent to operate shall be refused/ revoked without any further notice.
- ii. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the industry and its owners/ occupiers.
- iii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.
- iv. After 45 days the industry shall be liable to pay additional amount @ 10% of the total amount of Environmental Compensation for each month or part thereof till deposition of the Environmental Compensation.

It may be further noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine under section 41(2) of the Water Act and section 39 of the Air Act and the industry shall be closed immediately without any prior notice.

Encls – Annexure-1.

Yours Sincerely,

(Shailaja Deval)

Member Secretary

Date: 20.08.2019

F- (E-Comp- 01) RPCB/ECC/ 1 72/15

Copy to following:-

1. M/s (Name and Address as per column no. 2 and 3 of the enclosed Annexure-1).
2. Chief Accounts Officer, Rajasthan State Pollution Control Board, Jaipur.
3. Group In Charge (Textiles/ HSW/ CD & Project/ BMW) ..
Rajasthan State Pollution Control Board, Jaipur.
4. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Balotra/ Chittorgarh/ Udaipur/ Jaipur (North)/ Pali to ensure compliance of the directions passed by the Board and ensure closure of the industry in case of failure to deposit the Environment Compensation within the stipulated time.
5. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
6. Guard File.

Member Secretary

Agenda item	Name of the industry	Address	Violations	Amount of interim Environmental Compensation recommended (in Rs.)	
				In figures	In words
1	2	3	4	5	
70.	Milan Mills	K.No. 1167/81, Rai ka Bag, Jasol	Effluent does not conform to the prescribed standards	20000	Twenty Thousand
71.	Atul textiles Unit-2	Rai ka Bag, Jasol	Effluent does not conform to the prescribed standards	20000	Twenty Thousand
72.	Sh. Amba Lal Gurjar	Dhabai Brothers, Chittorgarh Road, Rawatbhata, Chittorgarh	Engaged in illegal abstraction of groundwater without prior permission/ NOC of CGWA	150000	One Lakh Fifty Thousand
73.	Sh. Lal Singh	Near Dhabai Brothers Shop, Chittorgarh Road, Rawatbhata, Chittorgarh	Engaged in illegal abstraction of groundwater without prior permission/ NOC of CGWA	150000	One Lakh Fifty Thousand
74.	Sh. Abdul Kayum	Near Beral Chouraha, Rawatbhata, Chittorgarh	Engaged in illegal abstraction of groundwater without prior permission/ NOC of CGWA	150000	One Lakh Fifty Thousand
75.	Soni Water Suppliers	Beral, Kota Road, Rawatbhata, Chittorgarh	Engaged in illegal abstraction of groundwater without prior permission/ NOC of CGWA	150000	One Lakh Fifty Thousand
76.	Sh. Radheyshyam Gupta	Gupta Water Suppliers, Rawat Mohalla, Rawatbhata, Chittorgarh	Engaged in illegal abstraction of groundwater without prior permission/ NOC of CGWA	150000	One Lakh Fifty Thousand



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Office Order

F- (E-Comp- 01) RPCB/ECC/ 116 to 229

Date: 27.08.2019

Sub: Directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas the establishment/ entity (hereinafter referred to as the industry), whose name appears under column 2 in the list enclosed at Annexure-1 is engaged in operating an industrial plant / operation / process at the place mentioned under column 3 against its name in the list enclosed at Annexure-1 and during the process the industry discharges water and/ or air pollutants.
5. And whereas the industry has been reported to have violated the provisions of the Air Act and/ or Water Act in the manner stated under column 4 against its name in the enclosed list at Annexure-1.



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6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court in various orders and Hon'ble NGT.
10. And whereas the Board has estimated the amount of interim environmental compensation to be levied on the industry as mentioned under column 5 against its name in the list enclosed at Annexure-1 on the basis of Polluter Pays Principle.
11. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts, hereby directs the industry to deposit the amount mentioned under column 5 against its name in the list enclosed at Annexure-1 as Environmental Compensation on the basis of 'Polluter Pays Principle' within 45 days of receipt of this notice. The Environmental Compensation may be deposited through a demand draft drawn in favour of the Member Secretary, Rajasthan State Pollution Control Board, Jaipur.

Please be informed that in case of failure to deposit the Environmental Compensation the industry will be liable for following actions:-



Rajasthan State Pollution Control Board

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- i. Consent to establish and/ or consent to operate shall be refused/ revoked without any further notice.
- ii. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the industry and its owners/ occupiers.
- iii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.
- iv. After 45 days the industry shall be liable to pay additional amount @ 10% of the total amount of Environmental Compensation for each month or part thereof till deposition of the Environmental Compensation.

It may be further noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine under section 41(2) of the Water Act and section 39 of the Air Act and the industry shall be closed immediately without any prior notice.

Encls – Annexure-1.

Yours Sincerely,

Sd

(Shailaja Deval)

Member Secretary

Date: 27.08.2019

F- (E-Comp- 01) RPCB/ECC/ 116 to 229

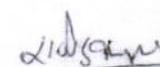
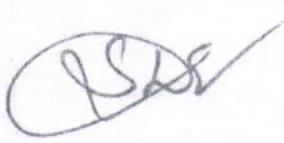
Copy to following:-

1. M/s (Name and Address as per column no. 2 and 3 of the enclosed Annexure-1).
2. Chief Accounts Officer, Rajasthan State Pollution Control Board, Jaipur.
3. Group In Charge (Mines, Stone Crusher & Dimensional Stone/ Textile/ MUID), Rajasthan State Pollution Control Board, Jaipur.
4. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (South)/ Pali/ Chittorgarh to ensure compliance of the directions passed by the Board and ensure closure of the industry in case of failure to deposit the Environment Compensation within the stipulated time.
5. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
6. Guard File.


Member Secretary

Agenda item	Name of the industry	Address	Violations	Amount of interim Environmental Compensation recommended (in Rs.)	
				In figures	In words
1	2	3	4	5	
101	J K Process	E-48, Mandia Road Industrial Area, Pali	i. Additional machineries installed. ii. Valve tampered illegally to discharge effluent. iii. Untreated effluent disposed in unscientific manner outside industry premises.	100000	One Lakh
102	Naveen Mehta	E-244, RIICO Industrial Area, Punayata, Pali	i. Additional machineries installed. ii. Untreated effluent disposed in unscientific manner outside industry premises.	75000	Seventy Five Thousand
103	M/s Shree Charbhujia Sheetal Jal Dhara	Ward No. 2, Pannadhay School Building Campus, Near Charbhujia Temple, Jhalarbawdi, Rawatbhata, Chittorgarh	Mineralized water industry operating without consent since 11.11.2018	150000	One Lakh Fifty Thousand
104	M/s Himank Ice Factory & Jaldhara	Ward No.3, Hammal Mohalla, Rawatbhata, Chittorgarh	Mineralized water industry operating without consent since 04.01.2014	750000	Seven Lakh Fifty Thousand
105	M/s Sunder Cold Water	Ward No. 4, Opp. Dadi Amma Lounge, Rawatbhata, Chittorgarh	Mineralized water industry operating without consent since 04.11.2016	450000	Four Lakh Fifty Thousand



Agenda item	Name of the industry	Address	Violations	Amount of interim Environmental Compensation recommended (in Rs.)	
				In figures	In words
1	2	3	4	5	
106	M/ Bhavishya Sheetal Jaldhara	Plot No. 12, Ward No. 1, Near Petrol Pump, Om Shanti Nagar, Charbhujia Jhalarbawdi, Rawatbhata, Chittorgarh	Mineralized water industry operating without consent since 25.10.2018	150000	One Lakh Fifty Thousand

